

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 186/TT/2015

Date: 30.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval for truing up transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for **Combined Asset-A& B**: (Asset **A**: 315 MVA ICT-I at Sikar 400/200 kV new sub-station with 1 No. 220 kV Line bay and Asset-**B**: LILO of ckt-I of Sikar (RVPN)-Ratangarh (RVPN) 220 kV D/C line at Sikar(PG), **Asset-C**: LILO of Ckt-II of Sikar(RVPN)-Ratangarh (RVPN) 220 kV D/C line at Sikar(PG), **Asset-D**: 315 MVA ICT-II at Sikar 400/200 kV New sub-station with 1 No. 220 kV line bay, **Combined Asset E& I** (Asset **E**: LILO of 1st circuits of 400 kV Jhakri Abdullapur transmission line at Panchkula, Asset **F**: LILO of 2nd circuits of 400 kV Jhakri Abdullapur transmission line at Panchkula, Asset-**G**: 400/220 kV 315 MVA ICT-I along with associated bays at Panchkula sub-station, Asset **H**: 315 MVA ICT-II along with associated bays at Panchkula sub-station, Asset **I**: 125 MVAR bus reactor along with associated bays at Panchkula sub-station, **Asset -J**: 400 kV, 80 MVAR bus reactor along with associated bays at 400/220 kV Sikar sub-station under Sasan and Mundra Mega Power Project in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.2.2016:-

- a. Justification for revising cost as on COD for Asset- C & D.
- b. An undertaking on affidavit that actual equity infused for the additional capitalisation in 2011-12 and 2012-13 is not less than 30% for the given transmission asset.

- c. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)